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Unauthorised Markets in Kashmiri Gate, Delhi

3347. SHRI SOMJIBHAI DAMOR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the construction of unauthorised motor parts markets in the residential areas of Kashmiri Gate and Mori Gate, Delhi;

(b) if so, the reasons for allowing the unauthorised markets to be constructed in said residential areas; and

(c) the action Government propose to take against those who constructed such unauthorised markets?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) and (c). Municipal Corporation of Delhi have reported that owners/builders sometimes carry out unauthorised constructions in their residential buildings and in many cases residential buildings have been converted into commercial ones by erecting partition walls and fixing shutters thereon. As and when such building activities come to the notice of the field staff deputed for the purpose by the Municipal Corporation of Delhi, action under the D.M.C. Act is initiated. Besides, Delhi Electric Supply Undertaking is also approached for disconnection of the electric supply so that unauthorisedly constructed structures could not be put to use. Such persons, however, also manage to get stay orders/status-quo orders from the courts restraining the MCD from proceeding with demolition of such unauthorised structures.

217 *Disabled*
Residential Schools for Mentally Handicapped Children

3348. SHRI R.N. RAKESH:

SHRI MANIKARAO HODLYA
GAVIT:

Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to set up residential schools for mentally handicapped children from lower income groups in Delhi, Allahabad and Maharashtra;

(b) if so, the details thereof and the funds allocated for this purpose;

(c) the time by which these are likely to start functioning; and

(d) the number of such schools being run at present in the country, State-wise?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). The information is being collected and will be laid on the table of the House.

215 *Delhi*
Allotment of Land to NDMC for Removal of Auto Workshop at Mandir Marg

3349. SHRI D.D. KHANORIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the New Delhi Municipal Committee had requested Union Government to allot some land for construction of a new and removal of the existing Auto Workshop at Mandir Marg, New Delhi which is adjacent to the historical Valmiki temple;

(b) whether an alternative site has been allotted to the NDMC for this purpose;

(c) if not, the reasons therefor and when it is likely to be allotted; and

(d) the steps taken for beautification and development the temple area for the present?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The suggestion for shifting of NDMC Auto Workshop was examined in consultation with NDMC. It was seen that shifting of the author workshop would involve a cost of RS. 93 lakhs towards construction of buildings besides the cost of about 1-1/2 acres of alternative land which will be required in a Central locality in order to minimise the lead time for vehicles.

In view of the above shifting of the workshop is considered not feasible.

(d) NDMC have already undertaken to provide a Parkikarma for the temple at an estimated cost of RS. 3 lakhs. Government have advised NDMC to ensure that the area is maintained properly and is beautified to the extent possible.

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**Remuneration to Daily Wage Workers
 and Casual Labour**

3350. SHRI DHARMESH PRASAD VARMA: Will the Minister of LABOUR be pleased to state:

(a) whether Government have fixed any remuneration for daily wage workers and casual labours;

(b) if so, the details thereof;

(c) whether these remunerations are in consonance with rising prices of the essential commodities; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The daily wages of the Casual workers working in Central Government of-fices are regulated by the following guide-lines;

(i) where the nature of work entrusted to the casual workers and regular employees is the same, the casual workers are to be paid at the rate of 1/30th of the pay at the minimum of relevant pay scale plus dearness allowance for work of 8 hours a day.

(ii) In cases where the work done by a casual worker in different from the work done by a regular employee, the casual workers are to be paid the minimum wages notified by the State Government/Union Territory Administration in which the Unit is located.

(c) and (d). The Central and State Governments take into account a number of factors including, price rise, while fixing/revising minimum wages. The Minimum Wages Act 1948, also provides for a special allowance to be linked to cost of living index in addition to the minimum wages. The Central Government have been urging the State to revise minimum rates of wages every two years or on a rise of 50 points in the Consumer Price Index, whichever is earlier.

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Marine Exports

3351. SHRI P.M. SAYEED: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have decided to provide some facilities in order to promote and boost marine exports; and

(b) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Ministry of Food Processing Industries have formulated several plan schemes